

**IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH BENCH**

**COURT No.1**

*(through hybrid mode)*

**ITEM No. 122**

**IA(I.B.C)/645 (CH)2024**

**CP (IB) No. 291/Chd/Chd/2018**

**(Admitted)**

**IN THE MATTER OF:-**

Edelweiss Asset Reconstruction Co. Ltd.

...Petitioner

Versus

Winsome yarns ltd.

...Respondent

**Under Section: 7, IBC 2016 and 60(5)**

Due to paucity of time, the matter could not be taken up today, hence the matter is adjourned to 20.05.2024.

Tanvi  
09.04.2024

Sd/-  
Court Officer